

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 353/2023

In the matter of:

Varun Gulati

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

NDOH: 25.10.2024

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Filed by


(Satender Kumar)

Sr. Environmental Engineer

Dated: th22 October, 2024

Place: Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 353/2023

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Varun Gulati

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...Respondents

**ACTION TAKEN REPORT BY WAY OF AFFIDAVIT ON BEHALF
OF DELHI POLLUTON CONTROL COMMITTEE WITH
RESPECT TO THE NOTICE DATED 23.07.2024.**

I, Satender Kumar, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That, this matter was taken up by this Hon'ble Tribunal on various occasions. DPCC has filed three status reports in this matter on 04.10.2023, 28.11.2023, and 30.01.2024.

3. That This Hon`ble Tribunal took up this matter lastly on 23.07.2024 and was pleased to direct to file the fresh report with regard to the premises mentioned in the status submitted by applicant on 22.07.2024.

- ★ 4. That there are 22 locations (4 at Khayala and 18 in Meethapur). In view of this Hon`ble Tribunal order, joint teams headed by Municipal Corporation of Delhi along with officials of Revenue Department, Delhi Pollution



[Signature]

Control Committee, Delhi Jal Board, BSES/TPDDL and Delhi Police was constituted. The said Joint teams conducted the inspection/ survey on various occasion. The current status of 22 premises/locations is as follows:

S. NO.	Name & Address	Date of Inspection	Observations
1	28.652953 77.093353 (M/s Mukesh, RZ-164B, Ravi Nagar Extn, Delhi- 110018)	09.08.2024	1. Light engineering work was found in the basement of the premises. 2. On the first-floor manufacturing wooden speakers was going on. 3. No jeans-dyeing activity found.
2	28.653719 77.092923 (Unidentified plot at BSES pole no. TGNF079, RZ Block, Ravi Nagar Extn, Delhi- 110018.	09.08.2024	1. The premise is already sealed on the ground floor, however, there are many doors on the premises, and the rest are locked. Only one door is sealed. 2. The joint team requested many times to the owner of the premises to open the lock of the other doors, but the unit owner did not open the lock. 3. Permission for breaking the seal or lock may be given so that the premises could be checked and verified. 4. The permission to break in the seal has to be procured by MCD.
3	28.39'15.9" N 77.05'34.7" E (Unidentified name plot at BSES Pole no. TGNF081, RZ-226, 229, Ravi Nagar Extn, Delhi- 110018)	09.08.2024	1. The ground floor was vacant, the first floor was vacant and the terrace was vacant. 2. In basement manufacturing of metal work was going on.
4	28.653744 77.093167 (Unidentified name, plot opposite to BSES pole no. TGNF079, RZ-149, Ravi Nagar Extn, Delhi- 110018)	09.08.2024	1. The ground floor and first floor were used as a residence. 2. The top floor was vacant and the shutter was sealed. 3. Terrace was vacant.

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5	28 29 40 N 77 19 06 E (28.494444, 77.318889)	02.08.2024	1. Already found sealed. 2. No Electricity supply to the premises/Factory.
6	28 29 28 N 77 19 08 E (28.491111, 77.318889)	02.08.2024	No Jeans Dyeing factory found at this location.
7	28.491225, 77.319425	02.08.2024	Already found sealed & on the basis of suspicion 01 more seal is added.
8	28.4908235, 77.3209046	02.08.2024	Already found sealed & on the basis of suspicion 01 more seal is added.
9	28.491268, 77.318762	02.08.2024	No Jeans Dyeing factory found at this location
10	28 29 30 N 77 19 01 E (28.491667, 77.316944)	27.08.2024	Unit found already sealed.
11	28.490132, 77.3187738	27.08.2024	No Jeans Dyeing factory found at this location.
12	28.490193, 77.319495	27.08.2024	Factory operating here had been removed by Landlord.
13	28.491753, 77.316955	27.08.2024	Unit found already sealed.
14	28.489729, 77.317753	27.08.2024	No Jeans Dyeing factory found at this location.
15	28.489039, 77.318731	27.08.2024	No Jeans Dyeing factory found at this location.
16	28.489695, 77.318779	27.08.2024	Already found sealed.
17	28.487273, 77.319342	09.09.2024	This is in Haryana State.
18	28 29 34 N 77 19 05 E (28.492778, 77.318056)	07.10.2024	No Jeans Dyeing Factory found at this location.
19	28 29 35 N 77 19 06 E (28.493056, 77.318333)	07.10.2024	No Jeans Dyeing Factory found at this location.
20	28 29 35 N 77 19 07 E (28.493056, 77.318611)	07.10.2024	No Jeans Dyeing Factory found at this location.
21	28 29 35 N 77 19 07 E (28.49333, 77.318333)	07.10.2024	No Jeans Dyeing Factory found at this location.
22	28 29 37 N 77 19 06 E (28.49311, 77.318333)	07.10.2024	No Jeans Dyeing Factory found at this location.



That status of 4 coordinates of Khyala is as follows:-

- Out of 4 coordinates, no dyeing activity found at 3 coordinates and at 1 coordinate, the premise was found already sealed at ground floor. Municipal Corporation of Delhi (MCD) requires

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permission for breaking the seal or lock is required for checking of the other doors of the said premise.

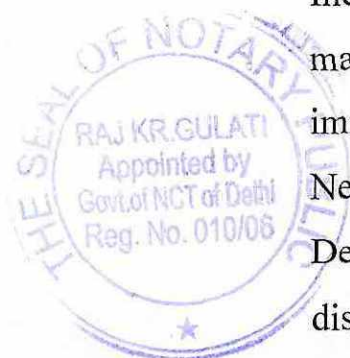
6. That status of 18 coordinates of Meethapur is as follows:-

- Already sealed - 6
- No dyeing activity found -10
- Factory operating there removed by landlord - 1
- Outside Delhi (in Haryana) – 1

7. That as per the Hon`ble High Court of Delhi (annexed as **Annexure-I**) in W.P.(C) 4349/2017 titled as “Court On Its Own Motion versus Government of NCT of Delhi & Others” on 05.08.2019 while passing detailed order on the issue of continuation to use of premises for non-conforming activities specifically ordered:

“... We also direct the Delhi Pollution Control Committee to bring to the notice of Delhi Development Authority, North Delhi Municipal Corporation, East Delhi Municipal Corporation and South Delhi Municipal Corporations, if any industrial units are running their industry in nonconforming area and causing pollution beyond permissible norms, so that proper actions can be initiated by these authorities against these industries to stop such activities in accordance with law.”

8. That DPCC vide direction no. DPCC/WMC-II/OA21 (Ashwani Yadav) /2023/4595-4612 dated 22.06.2023 directed that all dyeing units and jeans/Denim washing units operating outside the approved Industrial Area/Industrial estate/Redevelopment Areas or operating within approved Industrial Area/Industrial estate/Redevelopment Areas but without mandatory consent of DPCC were ordered to be closed/sealed with immediate effect. All the local Bodies (Municipal Corporation of Delhi, New Delhi Municipal Council and Delhi Cantonment Board) and Delhi Development Authority shall ensure the closure/sealing including disconnection of their Electricity and Water Supply and send the Action



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taken Report on effective closure to Delhi Pollution Control Committee, accordingly. The directions dated 22.06.2023 is annexed as Annexure-II.

9. That in compliance of DPCC directions dated 22.06.2023, Municipal Corporation of Delhi, factory Licensing Department issued the directions dated 04.07.2024, wherein worthy Commissioner of MCD, Zonal Deputy Commissioners were requested to initiate immediately closure actions against all such water polluting units specially jeans dyeing industries and electroplating in non-conforming areas of Delhi immediately as per the directions issued from time to time. The MCD order dated 04.07.2024 is annexed as Annexure-III.

10. In view of the above, the present status report by way of affidavit may kindly be taken on record.


DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this ___ day of October, 2024.


DEPONENT

ENTRY No. 3446/24
DATED.....

22 OCT 2024



ATTESTED

NOTARY PUBLIC
GOVT OF NCT OF DELHI

22 OCT 2024

Annexure-I

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§-164

* IN THE HIGH COURT OF DELHI AT NEW DELHI

Date of decision: 05th August, 2019

+ W.P.(C) 4349/2017

COURT ON ITS OWN MOTION

..... Petitioner

Through Attendance slip not given

versus

GOVT OF NCT OF DELHI & ORS.

..... Respondents

Through

Ms. Nidhi Raman, Adv. for
respondent no. 1 with Mr. T.P.
Singh, Adv. DC of Industries,
GNCTDMr. Nikhil Goel, SPP with Ms.
Naveen Goel and Mr. Dushyant
Sarna, Adv. for CBIMr. Prashant Bhardwaj, Proxy
counsel for DERCMr. Sumer Sethi and Ms. Dolly
Sharma, Adv. for DLSLAMr. Sanjeev Sabharwal,
Standing Counsel with Mr.
Hem Kumar and Mr. Bushra
Waseem, Adv. for North and
South DMCMr. Sanjeev Ralli, Mr. Atul
Verma and Ms. Urvi Kohli,
Adv. for respondent no. 5Mr. Sumeet Pushkarna,
Standing Counsel with -Mr.
Devanshu Lahiry, Adv. for
Delhi Jal Board

Mrs. Biji Rajesh, Adv. for EDMC

Mr. Tarveen Singh Nanda, Standing Counsel and Mr. Ankur Mishra, Adv. for Delhi Cantonment Board

Mr. Sudhir Nandrajog, Sr. Advocate with Mr. Anupam Varma, Mr. Nikhil Sharma and Ms. Pallavi Mohan, Adv. for Tata Power Delhi Distribution Ltd.

Mr. Anupam Varma, Mr. Nikhil Sharma and Mr. Aditya Gupta, Adv. for BYPL

Mr. Dhanesh Relan, Standing Counsel with Ms. Gauri Chaturvedi and Ms. Komal Snout, Adv. for DDA

Mr. Jasmeet Singh, CGSC for respondent nos. 10 and 11

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE C.HARI SHANKAR

ORDER

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05.08.2019

D.N. PATEL, CHIEF JUSTICE (ORAL)

1. On the basis of a news articles dated 17th May, 2017, under the heading 'Is blue the colour of Death in Delhi's Cancer Colony' published in The Times of India, New Delhi, edition *suo moto* cognizance was taken by this Court, to the effect that whether blue dye, used for the manufacturing of jeans, is a cause of death,

2. Pursuant to the aforesaid news item an order was passed by this Court dated 18th May, 2017, notices were issued and direction was given to the CBI to conduct the investigation.

3. We have heard the counsel appearing for the CBI at length, who has submitted that a detailed investigation has been carried out. A report is also tendered to this Court by the counsel for CBI in June, 2019 and the same has also been submitted before the Rouse Avenue Court, New Delhi. The relevant extract of the said report is as under:

"During investigation, no evidence could emerged to establish that Factory Inspector of EDMC who are primarily responsible for action against illegal industrial units in non-confirming area of water due to alleged jeans dyeing/washing units also could not be proved. Evidence could not emerge to prove that due to illegal jeans dyeing/washing units under ground water contaminated which causes cancer. Further, investigation has revealed that Cancer is an outcome of a long term exposure to multiple possible risk factors like tobacco consumption (in any form), diet, lifestyle factors, environmental exposure to carcinogens, some genetic risk factors, as well as some other factors which may not be known till date. It is a

complex interplay of several of these factors which might lead to cancer in some individuals, while some of those even when exposed to the same factors may not develop the disease. Hence, in a given patient of cancer it is difficult to precisely pin point any single factor for causation of cancer, one can only correlate with the possible risk factors which might have led to causation of cancer.

Investigation revealed that Factory Inspector is assigned duties of inspection of the entire non-conforming area of Shahdara (North) Zone, for detection of illegal trades and action thereon. Factory Inspector used to issue challan against any specific illegal unit noticed and direct the user of property to appear before Ld. Municipal Magistrate on specific date. Thereafter, FI reports the matter to Administrative Officer (Factory Licensing) and AO (FL) communicate the same to the Dy. Commissioner of the concerned Zone for sealing. Administrative Officer of the General Branch used to issue show cause notice

and thereafter they used to fix sealing program. These processes take even 3-4 months also due to which despite the issuance of challan, owner/operator continues to operate illegal unit.

Thus, even though the collusion between the Factory Inspectors and the private persons who were running illegal factories could not be established but the failure to stop these units by taking prompt legal action as per the DMC Act has shown the negligence on the part of the Factory Inspectors who have been identified namely; S/Shri Alok Kumar, Devinder Kumar, Brahm Prakash Madhur, Kamal Kishore Gaur, Lokesh Chaudhary, Man Mohan, Shri Umesh Kumar and Shri Sivakumar, Section Officer (Factory Licensing) for which departmental action has been recommended against them to the Competent Authority.

In view of the above facts and circumstances, it is most respectfully prayed that closure report may be accepted."

4. In view of the aforesaid report filed by the CBI, we see no reason to continue with the investigation and we see no need to further monitor the investigation. We are satisfied with the detailed investigation carried out by the CBI. So far as other issues relating to non-conforming activities continuing in the area are concerned, which are referred to in this writ petition and looking into other activities, which are not in consonance with the permissible uses of the land in question, we hereby direct the respondents, Delhi Development Authority, North Delhi Municipal Corporation, East Delhi Municipal Corporation, South Delhi Municipal Corporation and Delhi Pollution Control Committee to the effect that if there is any activity going on in the area which is referred to in the memo of the writ petition, the same is a non-conforming activity, i.e., the activities, which are not in consonance with the permissible uses of the land. Such activities shall be brought to an end by the above named respondents in accordance with the law, rules, regulations and Government policy applicable to the facts of the present case, after giving an adequate opportunity of being heard to the concerned effected party. We also direct the Delhi Pollution Control Committee to bring to the notice of Delhi Development Authority, North Delhi Municipal Corporation, East Delhi Municipal Corporation and South Delhi Municipal Corporations, if any industrial units are running their industry in non-conforming area and causing pollution beyond permissible norms, so that proper actions can be initiated by these authorities against these industries to stop such activities in accordance with law.

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5. With these observations, this writ petition is hereby disposed of.

CHIEF JUSTICE

C.HARI SHANKAR, J

AUGUST 05, 2019

r. bararia


DELHI POLLUTION CONTROL COMMITTEE

Department of Environment, Govt. of NCT of Delhi
5th Floor, ISBT Building, Kashmere Gate, Delhi-110006
visit us at : <http://dpcc.delhigovt.nic.in>



F. No. DPCC/WMC II/OA 21(AshwaniYadav)/2023/4595-4612

Dated : 22-06-2023

Subject: Directions u/s 33(A) of Water (Prevention & Control of Pollution) Act, 1974 read along with Rule 34 (6) of Water (Prevention & Control of Pollution) Rules, 1975.

1. Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as amended to date.
2. Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi-to-Delhi Pollution Control Committee (DPCC) vide Notification No.S.O.198 (E) Dated 15.03.1991.
3. It is a mandatory provision under u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 that no person without the previous consent of the DPCC shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land.
4. Dyeing units and Jeans / Denim washing units are highly water polluting units. Their effluent is substantial. These units use various type of dyes and chemicals. Presence of dyes and other chemicals together make the textile effluent highly toxic. The effluent is also carcinogenic due to release of various harmful chemicals including heavy metals. The colloidal matter present in addition to the colours and the oily scum raises the turbidity, makes the water look foamy and smell bad, and inhibits the sunlight affecting self-cleaning property of Water Bodies / River Yamuna.
5. Effluent from illegal Dyeing activity and illegal Jeans / Denim washing activity has very detrimental effect on Water Bodies / River Yamuna and on human health as well as on flora and fauna.
6. The High-Level Committee on Rejuvenation of River Yamuna chaired by Hon'ble Lt. Governor, Delhi highlighted existence of illegal Dyeing units and illegal Jeans / Denim washing units which contribute substantial pollution in natural /storm water drains and river Yamuna.
7. In view of the orders dated 07.05.2004 of Hon'ble Supreme Court in I.A. No 22 in WP(C) No. 4677 of 1985 titled as "M.C. Mehta Vs. Union of India & Others", no industry can function in violation of the Master Plan of Delhi in areas which are non-Conforming for the activity. As such the question of giving consent to any unit, which is in non-conformity with the Master Plan of Delhi does not arise. Also, an activity even in the Approved Industrial Areas / Industrial Estates / Redevelopment Areas will be illegal if it does not have the consent from DPCC. This assumes particular significance in case of polluting units.

8. In view of the above and in exercise of the powers conferred under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 read along with Rule 34 (6) of Water (Prevention & Control of Pollution) Rules, 1975, all Dyeing units and Jeans / Denim washing units operating outside the Approved Industrial Areas / Industrial Estates / Redevelopment Areas or operating within the Approved Industrial Areas / Industrial Estates / Redevelopment Areas but without mandatory consent of DPCC are therefore ordered to be closed / sealed with immediate effect. All the Local Bodies (Municipal Corporation of Delhi, New Delhi Municipal Council & Delhi Cantonment Board) and Delhi Development Authority shall ensure the closure / sealing including disconnection of their Electricity and Water Supply and send the Action Taken Report on the effective closure to DPCC, accordingly.

22/6/13
(Ashwani Kumar)
Chairman, DPCC

To,

1. Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi-110023.
2. Chairman, New Delhi Municipal Council, Palika Kendra, New Delhi-110001.
3. Commissioner, Municipal Corporation of Delhi, 9th Floor, Dr. S.P.M Civic Center, J.L.Nehru Marg, Delhi-110002
4. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar, Delhi Cantt. Delhi-10.
5. Chief Executive Officer, Delhi Jal Board, Varunalaya, Phase -II, Jhandewalan, Delhi-110005.
6. The General Manager, BSES Yamuna Power Ltd., 3rd Floor Shakti Kiran Building, Karkardooma, Near Karkardooma Court, Delhi-110032.
7. The General Manager, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, Near Nehru Place Bus Terminal, New Delhi-110019
8. The General Manager, NDPL, NDPL House, Hudson Lane, Kingsway Camp, Delhi-110009

Copy to:

1. Commissioner of Police, Delhi Police Headquarters, Jai Singh Road, New Delhi-110001.
2. Additional Chief Secretary (Industries), Department of Units, Govt. of NCT of Delhi. 419, Udyog Sadan, FIE Patparganj, Delhi-92
3. Pr. Secretary to Hon'ble Lt. Governor, GNCTD, Raj Niwas, Delhi -110054.
4. Pr. Secretary (Revenue) cum Divisional Commissioner, Govt. of NCT of Delhi, 5, Sham Nath Marg, Delhi-110054.
5. Pr. Secretary (Env.), Govt. of NCT of Delhi, 6th Floor, Delhi Secretariat, I.P. Estate, Delhi-02.
6. Secretary (Power), Govt. of NCT of Delhi, 6th Floor, Delhi Secretariat, I.P. Estate, Delhi-02.
7. Secretary to Environment Minister, Govt. of NCT of Delhi, 7th Level, Delhi Secretariat, Delhi -02.
8. Spl. Secretary (Env.) Cum Member Secretary, Delhi Pollution Control Committee, 6th Floor, Delhi Secretariat, I.P. Estate, Delhi-02.
9. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, Delhi -02
10. Sr. Env. Engineer (IT), DPCC for uploading on the DPCC website

24/6/13
(Ashwani Kumar)
Chairman, DPCC

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Annexure-III

15



MUNICIPAL CORPORATION OF DELHI
OFFICE OF DEPUTY COMMISSIONER
FACTORY LICENSING DEPARTMENT
21st Floor, Dr. SPM, Civic Centre,
New Delhi-110002
Email. aofl.edmc@gmail.com

7
AZADI KA
AMRIT MAHOTSAV

No. DC/FL/MCD(HQ)/2024/D - 122

Dated: 04/07/2024

SUBJECT:- SEALING OF ALL ILLEGAL INDUSTRIAL UNITS INCLUDING JEANS DYING UNITS ON THE SPOT OPERATING IN NON-CONFORMING AREAS AND POLLUTING THE RIVER YAMUNA THROUGH JOINT INSPECTION TEAMS COMPRISING OF MCD, NDMC, DCB, REVENUE DEPARTMENT, DPCC, BSES, NDPI, DELHI POLICE AND DJB.

Delhi Pollution Control Committee
Date: 09 JUL 2024
Sign. of Receiving Officer

Please refer to the followings:-

(a). This office letter No. DC/FL/MCD(HQ)/2023/D-104 dated 25.05.2023 under which copy of Shri Anil Kumar Singh, Pr. Secretary (Environment & Forest, Corporation), Development Commissioner, Govt. of NCT of Delhi, Level - 6, Wing-C, Delhi Secretariat DO letter No. F-12(588)/ENV/YPMC/2019/18-31 dated 03.05.2023 addressed to the then worth Commissioner, MCD wherein certain directions for stoppage of illegal industries activity have been issued including sealing of all illegal industrial units including jeans dying units on the spot operating in Non-Conforming areas and polluting the river Yamuna through joint inspection teams comprising of MCD, NDMC, DCB, Revenue Department, DPCC, BSES, NDPL, Delhi Police and DJB has been forwarded for compliance.

(b). Minutes of meeting held online through Video Conferencing on 11.10.2023 regarding review of ATRs against illegal Dyeing units in Non-conforming Areas in compliance of High Level Committee (HLC directions) forwarded to Zonal Dy. Commissioners of all Zones among others vide letter No. F.No. DPCC/CMC-III/HLC/Dyeing Units/ NCA/2023/2293-2325 dated 19.10.2023.

(c). DPCC letter No. F.No. DPCC/CMC-III/HLC/ Dyeing Units/ NCA/2023/ 2407-35 dated 14.11.2023 address to Zonal Dy. Commissioners of Zones with a copy endorsed to others under which Action Taken Report in respect of Dyeing Units / Jeans Washing / Denim Washing Units operating in Residential Areas was sought for.


em 101 / 401
10/07/2024

Handwritten signature

2. It has been directed by the Worthy Commissioner, MCD that closure action against illegal water polluting units specially Jeans Dyeing Industries and Electroplating Units operating in Non-conforming areas in Delhi will be initiated immediately as directed in the communication made above in true spirit and ATR in this regard will be furnished to all concerned under intimation to this HQ.

3. In view of the compliance of the directions of the worthy commissioner of MCD, Zonal Deputy Commissioners are requested to initiate immediately closure action against all such water polluting units specially Jeans Dying industries and Electroplating units operating in Non-conforming areas of the Delhi immediately as per directions issued from time to time vide letters quoted under reference and necessary ATR in this regards be furnished in coordination with DPCC.

4. First such ATR/ Report be furnished on 8th July, 2024 without fail.


(Sanjiw Kumar Mishra)
Dy. Commissioner (FL)

All Zonal Dy. Commissioners


संजीव कुमार मिश्रा, आ.प.से./Sanjiw.Kumar Mishra, I.R.S.
उपायुक्त/Dy. Commissioner
दिल्ली नगर निगम/Municipal Corporation of Delhi

Copy to:-

1. Dr. K.S. Jayachandran, Member Secretary, DPCC, 5th Floor, ISBT Building, Kashmere Gate, Delhi-110006 - with request to coordinate with Zonal DCs, MCD.
2. The Chief Executive Officer, Delhi Jal Board, Varunalya, Ph-II, Jhandewalan, New Delhi-110055
3. The General Manager, Commercial TPDDL, Grid Substation Building, Hudson Lane, Kingsway Camp, Delhi-110009
4. The Chief Operating Officer, BSES Yamuna Power Ltd., 3rd Floor, Shakti Kiran Building, Karkardoona, Delhi-110092.

Copy for kind information to:-

1. Commissioner, MCD
2. Addl. Commissioner (FL), MCD.


10/7
S. Mahabir